

Government of Jammu and Kashmir
Finance Department
Civil Secretariat, Jammu

Notification
Jammu, the 29th May, 2020

SO: 181 -In exercise of the powers conferred by Section 3 and 3 A of the Jammu and Kashmir Motor Spirit and Diesel Oil (Taxation of Sale) Act Samvat 2005 and in supersession of all the previous notifications on the subject, the Government hereby direct that tax and surcharge on sale of Motor Spirit (Petrol) and Diesel Oil shall be levied at the rate as shown against each in column 3 and 4 of the table given below:

S.No.	Name of the commodity	Rate of Tax	Surcharge
1	2	3	4
1	Motor Spirit (Petrol)	24% minus Rs 0.50/litre	Rs.5 /Litre
2	Diesel Oil	16%	Rs.1.5/litre

This notification shall come into force w.e.f 01.06.2020.

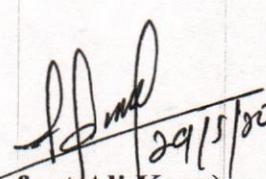
Sd/-

(Dr.Arun Kumar Mehta), IAS
Financial Commissioner,
Finance Department.
Dated: 29 - 05- 2020

No:ET/Estt/23/2019

Copy to the:-

1. All Financial Commissioners.
2. Principal Secretary to the Hon'ble LG.
3. Principal Resident Commissioner, J&K Government, New Delhi.
4. All Principal Secretaries to Government.
5. All Commissioner/Secretaries to Government.
6. Joint Secretary (J&K), Ministry of Home Affairs, Gol.
7. Divisional Commissioner, Jammu/Kashmir.
8. Excise Commissioner, J&K.
9. Commissioner, State Taxes Department, J&K.
10. Additional Commissioner State Taxes (Administration) Jammu/Kashmir.
11. Additional Commissioner State Taxes, Tax Planning, J&K.
12. Private Secretary to the Financial Commissioner, Finance Department.
13. Government Order file/Stock file/Incharge website


(Shafqat Ali Keen),
Under Secretary to the Government,
Finance Department